

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 181 OF 2017 & IA NO. 935 OF 2017
AND
APPEAL NO. 324 OF 2017**

Dated: 13th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**APPEAL NO. 181 OF 2017 &
IA NO. 935 OF 2017**

In the matter of:

Damodar Valley Corporation

.... Appellant(s)

Vs.

BSES Rajdhani Power Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. R. B. Sharma for R-1
Mr. Aamir Zafar Khan
h/f Mr. Rajiv Yadav for R-7

APPEAL NO. 324 OF 2017

In the matter of:

Damodar Valley Corporation

.... Appellant(s)

Vs.

**West Bengal State Electricity Distribution Company Ltd. &
Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Aamir Zafar Khan
h/f Mr. Rajiv Yadav for R-3

ORDER**IA NO. 935 OF 2017**

(Appl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned. Application is disposed of.

Appeal Nos. 181 & 324 of 2017

Learned counsel for the appellant states that the appellant does not wish to file rejoinder. Therefore, pleadings are complete. List these matters for hearing on **05.03.2018**.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member